

of Switzerland for the setting up of a factory in the country for the production of ionone and Vitamin A from Lemon grass oil. Since the Central Government had already initiated these discussions, it was thought desirable to complete these negotiations and leave it to Central Government to arrange for its production suitably. In the circumstances, the proposal of the State Government was not approved by the Planning Commission.

Initially, it was the intention of the Government of India to associate themselves in the scheme of manufacture in India of Vitamin A from lemon grass oil by M/s Hoffmann La Roche. But later as M/s Voltas Ltd who are the sole agents of M/s Hoffmann La Roche Ltd came forward to take part in this manufacture, the Government of India considered this scheme and a licence under the Industries (Development & Regulation) Act, 1951, was issued for setting up a new undertaking in the name of M/s Roche Products Private Ltd. In order to establish adequate competition for this item, M/s Glaxo Laboratories India Ltd who also submitted a similar scheme, were licensed.

The present demand of Vitamin A in the country is estimated at 10—15 million mu per annum and the licensed capacity of these two firms is 10 million mu of Vitamin A per annum each.

Labour Acts in Himachal Pradesh

2144. **Shri D. C. Sharma:** Will the Minister of Labour and Employment be pleased to state:

(a) whether the Factories Act, Minimum Wages Act and other labour laws are in force in Himachal Pradesh;

(b) if so, whether rules have been framed by the Himachal Pradesh Administration under these Acts; and

(c) if not, the reasons therefor?

The Deputy Minister of Labour (Shri Abid Ali): (a) Yes.

(b) (i) Yes, under Factories Act, 1948, Workmen's Compensation Act, 1923, and Plantation Labour Act, 1951.

(ii) Rules under Minimum Wages Act, 1948, and Payment of Wages Act, 1936, were being framed when the records of the Secretariat were destroyed in a fire. These are again being drafted and are expected to be notified soon.

(iii) Rules under other labour laws will be framed as necessity arises.

(c) Does not arise.

Establishment of Film Institute and Film Production Bureau

2145. **Shri D. C. Sharma:** Will the Minister of Information and Broadcasting be pleased to refer to the reply given to Unstarred Question No 33 on the 11th August, 1958 and state the further progress since made regarding the establishment of a Film Institute and Film Production Bureau?

The Minister of Information and Broadcasting (Dr. Keskar): Measures are in progress to start these organizations by the beginning of next financial year.

Border Incidents

2146. **Shri D. C. Sharma:** Will the Prime Minister be pleased to refer to the reply given to Unstarred Question No 25 on the 11th August, 1958 and state

(a) whether any reply has since been received with regard to the note sent to the Pakistan Government in connection with the Razakar entry into India on the 16th October, 1957; and

(b) if so, the nature thereof?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) and (b). The Government of Pakistan's reply is still awaited.